



GOVERNMENT OF JAMMU & KASHMIR
Housing & Urban Development Department
Civil Secretariat, Jammu.

Notification

Jammu, The 1st of November, 2018

SRO 488.- In exercise of the powers conferred by section 280 read with section 12 of The Jammu and Kashmir Municipal Act, 2000, the Government hereby directs that rule 4 of The Jammu and Kashmir Municipality (Reservation of Offices of Chairperson) Rules, 2005, shall be substituted by following rule namely:

"4. Reservation and rotation of offices of Chairperson after subsequent elections

The Government, may by general and special order reserve and rotate offices of Chairperson/Presidents of Municipalities for the members belonging to the Scheduled Castes and Scheduled Tribes after the subsequent elections as per the criteria to be adopted in this behalf by the Government."

By Order of Govt. of Jammu and Kashmir.

Sd/-

(K.B. Agarwal) IAS
Financial Commissioner
Housing & Urban Dev. Department.

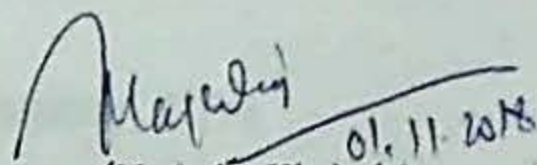
Dated: 01-11-2018

No. HUD/LSG/ULBJ&K/255/2018

Copy to the:-

1. Chief Electoral Officer, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Department, Civil Secretariat, Srinagar.
3. Secretary to Government, Deptt. of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar.
4. Divisional Commissioner, Jammu/Kashmir.
5. All Deputy Commissioners.
6. Director Urban Local Bodies, Jammu /Kashmir.
7. OSD to Advisor (V) to the Hon'ble Governor.

8. Private Secretary to the Hon'ble Governor, J&K.
9. Private Secretary to the Chief Secretary, J&K.
10. PA to the Financial Commissioner, H&UDD, Civil Secretariat, Srinagar.
11. General Manager, Government Press, Srinagar, for publication of notification in the extraordinary edition of the Government Gazette.
12. Government Order File (w.2.s.c)


(Narinder Khajuria) 01.11.2018

Additional Secretary to Govt.
Housing and Urban Dev. Department.